

High Court of Maharashtra during the last three years, year-wise; and

(b) the steps proposed to be taken by Government for early disposal of arrears of cases and provide speedy and cheap justice?

THE MINISTER OF STEEL AND MINES AND THE MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) The number of cases pending in Bombay High Courts during the last 3 years is as follows:

<i>Year</i>	<i>No. of cases</i>
<i>1</i>	<i>2</i>
1987	139548
1988	142891
1989	156454

(b) The matter of filling up the vacant posts of judges in the Bombay High Court is engaging the attention of the Government. Besides, a Committee of 3 Chief Justices of High Courts has been constituted by the Government in January, 1989 to study the problem of arrears in Courts and to suggest remedial measures.

Performance of Nationalised Banks

10603. **SHRI VASANT SATHE:** Will the Minister of FINANCE be pleased to state:

(a) the names of first five nationalised commercial banks in terms of their outstanding performance for the year 1989-90 in order of their merits and main achievements and also the bottom three with unsatisfactory performance;

(b) the incentive given for better performance and disincentives for unsatisfactory performance; and

(c) the efforts being made/proposed for encouraging healthy competitions among the nationalised banks?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) The performance of banks can be judged by various parameters relating to their functioning. In so far as advances to priority sector and weaker section, with stipulated targets of 40% and 10% of total advances respectively, are concerned, the first five and last three nationalised banks (out of 20 nationalised banks) according to their performance as at the end of December 1989 (latest available) are given below:—

Sl. No.	Name of the Bank	Rank according to the percentage of priority sector advances to total advances (Target 40%)
1	2	3
1.	Central Bank of India	1 (50.5%)
2.	Allahabad Bank	2 (48.6%)
3.	Corporation Bank	3 (48.5%)
4.	Dena Bank	4 (48.5%)
5.	Bank of Maharashtra	5 (48.3%)
6.	New Bank of India	18 (41.8%)
7.	Punjab & Sind Bank	19 (41.1%)
8.	UCO Bank	20 (39.4%)

Sl. No.	Name of the Bank	Rank according to the percentage of advances to weaker sections to total advances (Target 10%)
1	2	3
1.	Punjab National Bank	1 (13.5%)
2.	Andhra Bank	2 (13.2%)
3.	Allahabad Bank	3 (12.8%)
4.	Union Bank of India	4 (12.3%)
5.	Vijaya Bank	5 (11.9%)
6.	New Bank of India	18 (10.3%)
7.	Dena Bank	19 (10.2%)
8.	Bank of Baroda	20 (10.1%)

(b) and (c). The performance of public sector banks are continuously reviewed by Reserve Bank of India and instructions are issued to the banks accordingly.

Pension for Members of Parliament

10604. PROF. K.V. THOMAS: Will the Minister of PARLIAMENTARY AFFAIRS be pleased to state:

(a) whether there is any proposal to amend the Salary, Allowances and Pension of Members of Parliament Act, 1954, to make the Members of Parliament who resigned in Eighth Lok Sabha eligible for pension; and

(b) if so, the details thereof?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) and (b). The Joint Committee on Salaries and Allowances of Members of Parliament has recommended some amendments to the rates of pension etc., of Ex-Members of Parliament. These are under consideration of the Government.

Cases Pending in Orissa High Courts

10605. SHRI ANADI CHARAN DAS: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the number of cases pending in the Orissa High Court with the number of civil and criminal cases pending as on 31 December, 1989;

(b) whether Government are contemplating to increase the number of High Courts Judge to deal with justice expeditiously;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STEEL AND MINES AND THE MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) As on 31st December, 1989, 37330 cases (32888 Civil and 4442 Criminal cases) were pending in Orissa High Court.

(b) and (c). Yes, Sir. The matter of filling up 2 vacancies in the sanctioned strength of 14 permanent /Additional Judges of Orissa High Court is engaging the attention of the Government of India.

(d) Does not arise.

Setting up of Subsidiary Unit of LIC for Housing

10606. SHRI A.R. ANTULAY: Will the Minister of FINANCE be pleased to state:

(a) whether Government are considering to set up a separate corporation or a subsidiary unit under the Life Insurance Corporation to look after the business for housing to the LIC policy-holders; and

(b) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) and (b). LIC has, with Government's approval, set up a subsidiary housing finance company to take over progressively its own activities in the area of housing finance.

The Company, LIC Housing Finance Ltd., formed jointly by LIC with UTI, ICICI and IFCI has in a phased manner been taking over from LIC its individual housing loans portfolio and operates now from 8 centres.

Assistance Provided by Financial Institutions for Industrial Development in Andaman and Nicobar Islands

10607. SHRI MANORANJAN BHAKATA: Will the Minister of FINANCE be pleased to state: